



GOVERNMENT OF INDIA
OFFICE OF DIRECTOR GENERAL OF CIVIL AVIATION
Opposite: Safdarjung Airport, New Delhi-110003

CIRCULAR

File No. 8/100/2009-IR
Dated: 19th June, 2020

Extension of Validity of Recurrent Dangerous Goods Regulations Training Due To the COVID 19 Pandemic

Consequent to the nationwide lockdown implemented due to Pandemic COVID 19 and the subsequent restrictions arising thereof, it has been decided to grant extension of eligibility period for recurrent training of all categories of dangerous goods regulations training to meet the requirements of Civil Aviation Requirement, Section 11, Safe Transport of Dangerous Goods Series "C" Part I, Issue III dated 8th January 2010, Revision 1 dated 6th September 2019.

Whereas vide Circular dated 08th April 2020, the validity of certifications of all categories of dangerous goods regulations training expiring on or after 20th March 2020 was extended upto 30th June 2020 or until the revocation of the said circular; and

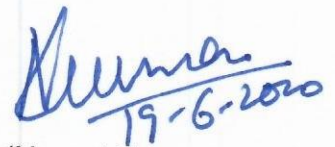
Whereas considering the emerging scenario of continuing restrictions, the competent authority has decided to further extend the validity of certifications of all categories of dangerous goods regulations training expiring on or after 20th March 2020 upto 30th September 2020 or until the revocation of this circular whichever is earlier.

All operators and others entities shall:

1. Note that this extension of the validity of the certificates by this circular is temporary and not to be considered as an alternative to formal classroom recurrent training;

2. Provide updated information on carriage of dangerous goods to each of those personnel whose certificates are being extended by this circular;
3. Maintain separate training records of such extended certificates for any verification / audit purposes till end of December 2020;
4. Schedule and organise class room recurrent training and conduct examination to meet the requirements of the CAR prior to the expiry of the extended validity period. However, this class room recurrent training shall be carried out only after the lockdown restrictions are revoked by the Central Government / State Government; and
5. Any current certificate that is valid after 1st October 2020 shall be renewed prior to the expiry of such certificates in accordance with the CAR.

This issues with the approval of the Director General.



19-6-2020

(Neeraj Kumar)
Director of Regulation & Information
For Director General of Civil Aviation

To:

1. Air India;
2. Spice Jet;
3. Air Asia;
4. Indigo;
5. Go Air;
6. Blue Dart;
7. Other Training Institutes;